

HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

NOTIFICATION

No. 154

Dated: 15.09.2023

In exercise of the powers conferred under Rule 3-A (vi) of Chapter-6, Part-B, Punjab and Haryana High Court Rules and Orders, Volume V, Hon'ble the Chief Justice has been pleased to include the name of the **01** Advocate mentioned as below, on the Roll of Advocates with effect from date of this notification.

2. The Roll of Advocates is valid for a term of Five Years from the date of this notification or for such term as extended by Hon'ble the Chief Justice. The application for renewal of name on the Roll of Advocates shall be required to be filed alongwith requisite certificate from the Bar Association/Advocates Association, Punjab and Haryana High Court or from the Registrar General of Punjab and Haryana High Court, as and when required.

3. As per Rule 3-A (i) of Chapter 6, Part-B, Punjab and Haryana High Court Rules and Orders, Volume V, unless the Court grants leave, an Advocate who is not on the Roll of Advocates in the Punjab and Haryana High Court, shall not be allowed to appear, act or plead in the Punjab and Haryana High Court as the case might be unless he /she files appointment alongwith an Advocate who is on such roll of Punjab and Haryana High Court.

4. It is mandatory by the Advocate to mention the **Number on Rolls (NoR)** as assigned in Column No. 2 of the list below in all petitions/applications/vakalatnama etc. wherever the signature of an Advocate appear.

5. The request for making correction/change in the particulars on Roll of Advocates can be made to the Registrar General of this Court.

6. Name of an Advocate can be removed, either temporarily or permanently, from the Roll of Advocates on the following grounds:-

- (a) if he/she ceased to practice;
- (b) if he/she is disqualified as an advocate by the Bar Council;
- (c) if he/she is found guilty of mis-conduct of Court or otherwise;
- (d) if he/she is convicted of an offence involving moral turpitude or for contempt of Court;
- (e) if he/she has migrated from India;
- (f) if he/she changes place of practice from the Chandigarh, District Mohali and District Panchkula;
- (g) if he/she has expired;
- (h) on his/her request;
- (i) on any other ground as deemed fit by the Hon'ble the Chief Justice or any other competent authority to be appointed by the Hon'ble Chief Justice of High Court of Punjab and Haryana for this purpose.

Sr. No.	Number on Rolls (NoR)	Name of Advocate	Father's/Husband's Name	Enrolment Number
1	PH230521	Aditya Aryan Shioran	Sandeep Arya	MAH-8344-2019

BY ORDER OF HON 'BLE THE CHIEF JUSTICE.

Sd/-

REGISTRAR GENERAL

No. **22064**

Dated: **15.09.2023**

Copy forwarded to:-

1. The Controller, Printing and Stationery Department, Punjab with a request that the notification may be published in Punjab Gazette Part-III.
2. The Controller, Printing and Stationery Department, Haryana with the request that notification may be published in Haryana Gazette Part-III.
3. The Controller, Printing and Stationery Department, U.T. Chandigarh with the request that the notification may be published in U.T. Chandigarh Gazette Part-III.
4. The Chairman, Bar Council of Punjab and Haryana, Law Bhawan, Sector 37-A, Chandigarh for information and with a request that as and when the name of an Advocate is suspended/removed from the Roll of Bar Council of Punjab and Haryana, the intimation thereof be given to the Registrar General of this Court.
5. The President, High Court Bar Association, Chandigarh for information and with a request that as and when the name of an Advocate is suspended/removed from the Roll of Bar Council of Punjab and Haryana, the intimation thereof be given to the Registrar General of this Court.
6. Superintendent Lok Adalat, Litigation, Computer, DRR & CRC Branches of this Court.

Sd/-

REGISTRAR GENERAL